

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 257 OF 2017 &  
IA NOS. 204 & 205 OF 2018**

**Dated: 21<sup>st</sup> February 2018**

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**M/s KKK Hydro Power Limited  
Vs.**

**.... Appellant(s)**

**Himachal Pradesh Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. R. K. Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma  
Mr. Pradeep Misra for R-1

Mr. Anand K. Ganesan  
Mr. Ashwin Ramanadhan for R-2

**ORDER**

**IA NOS. 204 & 205 OF 2018**

*(Appls. for condonation of delay in filing rejoinder)*

In these applications, the applicant/appellant has prayed that delay in filing rejoinders may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinders. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinders is condoned and rejoinders are taken on record. Applications are disposed of.

**Appeal No. 257 of 2017**

It is represented that pleadings are complete.

List the matter for hearing on **01.05.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/tpd*

**(I. J. Kapoor)**  
**Technical Member**